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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH.

Original Application No.135/94.

Shri V.P.S.Yadava & Ors. Applicants.

V/s.

Union of India & Ors. Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,
Hon'ble Shri R.Rangarajan, Member(A).

Appearances:-

Applicants by Shri R.C.Ravlani.
Respondents by Shri R.K.Shetty.

Oral Judgment:-

[Per Shri Justice M.S.Deshpande, Vice-Chairman] Dt.25.3.1994

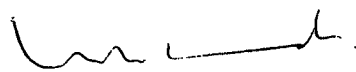
Heard counsel for the parties. Written statement not filed. There is no dispute about the position that the applicant is entitled to the said relief which was granted by our Judgment dt. 22.11.1993 in M.S.Srinivasan & Ors. V/s. UOI & Ors. in O.A. No.589/93. We therefore, direct as follows:

"In terms of the judgment dt. 1.3.1989 passed in OA 495/86 and judgment dt. 16.7.90 passed in O.A. 282/89, the applicants whose seniority has already been fixed be given notional benefits of promotion and actual benefit of promotion should be given from the prospective date of promotion. The applicants shall draw their higher pay from the actual date of their promotion but their pay on such promotion should be fixed as if they had actually been promoted on the dates they were found fit for promotion, with reference to their juniors. The implementation of this judgment shall, however, be subject to the final revision to be made by the respondents in respect of the seniority position of all concerned employees in the light of the judgment of Supreme Court in Paluru's case which has again been reiterated in K.K.M. Nair's case."

2. The M.P. for joint application is allowed, The Original Application is accordingly disposed of.



(R. RANGARAJAN)
MEMBER (A)



(M. S. DESHPANDE)
VICE-CHAIRMAN

B.